COURT NO.12

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 18294/2019

(Arising out of impugned final judgment and order dated 26-07-2019 in W.A. No. 1694/2019 passed by the High Court of Kerala at Ernakulam)

ALBIN JOSEPH

## VERSUS

Petitioner(s)

COMMISSIONER FOR ENTRANCE EXAMINATIONS & ORS. Respondent(s)

Date : 21-04-2022 This petition was called on for hearing today. CORAM :

HON'BLE MR. JUSTICE M.R. SHAH HON'BLE MRS. JUSTICE B.V. NAGARATHNA

- For Petitioner(s) Mr. Kuriakose Varghese, Adv. Mr. V. Shyamohan, Adv. Mr. Akshat Gogna, Adv. Mr. Surya Prakash, Adv. M/S. Kmnp Law Aor, AOR
- For Respondent(s) Mr. Rupesh Kumar, AOR Ms. Pankhuri Shrivastava, Adv. Ms. Neelam Sharma, Adv.

Mr. C. K. Sasi, AOR Ms. Meena KP, Adv.

UPON hearing the counsel the Court made the following O R D E R Having heard the learned counsel appearing on behalf of

the respective parties and considering the opinion given by the Medical Board that the petitioner is having 80% disability and, therefore, he is unfit to pursue and complete the MBBS curriculam, the learned Single Judge has rightly denied the relief of admission which is rightly confirmed by the Division Bench of the High Court. The Special Leave petition stands dismissed.

Pending application(s), if any, shall stand disposed of.

(NEETU SACHDEVA) COURT MASTER (SH) (NISHA TRIPATHI) BRANCH OFFICER